GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES LOK SABHA

UNSTARRED QUESTION NO. 3156 ANSWERED ON 18TH DECEMBER, 2025

PLI SCHEME IN KARNATAKA

3156. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of *FOOD PROCESSING INDUSTRIES* be pleased to state:

- (a) the number of applications approved under the Production Linked Incentive (PLI) scheme in various sectors in Karnataka, the number of approved projects which have started commercial production and the percentage of projects which have achieved their committed investment milestones;
- (b) the criteria for selection of food processing companies which have received PLI disbursements; and
- (c) the monitoring mechanisms in place to ensure compliance with the minimum sales and investment limits required for claiming PLI incentives?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (SHRI RAVNEET SINGH)

- (a): Sixteen companies with twenty one locations in Category-I [Ready-to-Eat (RTE) / Ready-to-Cook (RTC), Fruits & Vegetables, Marine], Category-II [Organic] and Category-Millet [Large Entity and MSME] and five applications in Category-III (Branding & Marketing abroad) have been approved in the State of Karnataka under the Production Linked Incentive Scheme for Food Processing Industries (PLISFPI) and Production Linked Incentive Scheme for Millet-Based Products (PLISMBP). In the State of Karnataka, an investment of Rs. 312.87 crores have been made by the approved applicants against the committed investment of Rs. 271.58 crores which is 15.20 % more than the committed investment. All units approved under the scheme have started commercial production.
- **(b):** The criteria for selection of food processing companies under PLISFPI as defined in the scheme guidelines is at **Annexure**.
- (c): MoFPI has appointed the Industrial Finance Corporation of India (IFCI) Limited (A Government of India Undertaking) as a Project Management Agency (PMA) for evaluation / appraisal of proposals, scrutiny of incentive claims submitted by the approved applicants after examining the invoices, Statutory Auditors certificate certifying sales, reconciliation with GST filings, Chartered Engineers certificates and physical inspections. In addition, the Standard Operating Procedures (SOPs) have been prescribed to ensure compliance with the minimum sales and investment limits required for claiming PLI incentives.

STATEMENT REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO.3156 ANSWERED ON 18.12.2025 REGARDING "PLI SCHEME IN KARNATAKA"

Criteria for selection of food processing companies under PLISFPI and PLISMBP

Categories	Segment	Minimum Sales of all food products in 2019-20	Minimum Investment	
		(Rs. in crores)	(Rs. in crores)	
	RTE/RTC	500	100	
	Processed Fruits and Vegetables	250	50	
	Marine Products	600	75	
	Mozzarella Cheese	150	10 MTPD plant – Rs.23 crore	
	Udyog Aadhar/ Udyami Registered			
Category-II		mum sales of Rs. 1 crore during ganic products for availing incentive	sales of Rs. 1 crore during 2019-20 for each of products for availing incentives	
	Applicant for availing incenti	organic product shall be registereives	ed with APEDA for	
Category- III		Only Indian Brands are covered for selling food products completely manufactured in India		
	Branding & Marketing shall be undertaken either by the App directly or through its subsidiary or any other Agency			
Millet Products	products in con	 Packaged and Branded Ready to Cook/Ready to Eat (RTC/RTE) food products in consumer packs with more than 15% of millets by weight/ volume in product composition. 		
	 Primary processed millet commodities like de-husked/polished millet grains, colour sorted millet grains and Millet Flours/ Atta. 			
	Large Entity: M	Large Entity: Minimum Sales of food products more than Rs.250 crore		
	• MSME: Minimum Sales of food products more than Rs.2 crore			
